- (b) whether such Indian citizens have now become Portuguese citizens;
- (c) whether Government of India has taken up the issue with the Portuguese Government; and
- (d) the details of demand made by Government of India with the Portuguese Government?

THE MINISTER OF STATE IN THE MINISRTY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) The problems faced by some of the residents of Goa regarding their citizenship issue has been brought to the notice of Government. For resolving this issue as per the provisions of Citizenship Act 1955, Government has constituted an Inter-ministerial Committee under the chairmanship of Additional Secretary (Foreigners), Ministry of Home Affairs.

Vacancies in paramilitary forces

- 237. SHRIMATI SASIKALA PUSHPA: Will the the Minister of HOME AFFAIRS be pleased to state :
- (a) whether there has been a large number of vacancies in the Central Paramilitary Forces in the country;
 - (b) if so, the year-wise and category-wise details thereof, for the last three years; and
 - (c) the steps taken by Government to fill up such vacancies?

THE MINISTER OF STATE IN THE MINISRTY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) As informed by Central Armed Police Forces (CAPFs) and Assam Rifles (AR), number of vacancies existed during the last three years (as on 31st December of each year), category-wise was as follows:—

Year	Gen	SC	ST	OBC	Total
2012	15001	9255	4392	6330	34978
2013	15309	6220	4461	4478	30468
2014	18646	6354	3555	6304	34859

The vacancies are arisen out of retirements, resignations, new raising etc. which is a routine ongoing administrative process. Timely action is taken to fill up the vacancies by direct recruitment, by promotion or by deputation as per the Recruitment Rules. The vacancies remained unfilled due to any reason including non-joining of the candidates selected for the post are carried forward to the next vacancy year in the same category.